BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
O.A. NO. 595 OF 2022
(I.A. NO. 4/2024, I.A. NO. 7/2024)

IN THE MATTER OF:

SARITA SINGH …APPLICANTS

VERSUS

STATE OF U.P. …RESPONDENTS

INDEX

SR. NO.	PARTICULARS	PG. No.
1.	SHORT AFFIDAVIT FILED BY THE DISTRICT MAGISTRATE, MEERUT, UTTAR PRADESH IN COMPLIANCE OF THE ORDER DATED 04.09.2024.	1-5
2.	ANNEXURE 1: TRUE COPY OF PHOTOGRAPHS OF THE CLEARANCE OF THE ENCROACHMENT	6-13
3.	ANNEXURE 2: TRUE COPY OF THE AFFIDAVIT GIVEN BY THE BENGALI COMMUNITY	14-17

FILED THROUGH: -

BHANWAR PAL SINGH JADON
STANDING COUNSEL STATE OF U.P.
NATIONAL GREEN TRIBUNAL
121, NEW LAWYERS CHAMBER, SUPREME COURT OF INDIA
BHANWAR09JADON@GMAIL.COM
9312548758

BEFORE THE HONORABLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

Original Application No.595/2022

(I.A. No. 4/2024, I.A. No.7/2024)

IN THE MATTER OF

Sarita Singh ………Applicant(s)

Versus

State of U.P. ………. Respondent(s)

AFFIDAVIT OF DISTRICT MAGISTRATE OF MERRUT, UTTAR PRADESH IN COMPLIANCE OF ORDER DATED 04-09-2024

I Deepak Meena aged about 38 years, S/o Shri R.C. Meena, District Magistrate Meerut, State of Uttar Pradesh presently at Meerut, do hereby most solemnly state and affirm as under;

1. I am the District Magistrate of Meerut, Uttar Pradesh and fully conversant with the facts and circumstances of the present case. I affirm that this Affidavit is being filed by the Deponent in compliance of order dated 04.09.2024 of this Hon'ble Tribunal.
2. At the outset, with the utmost respect it is submitted that the deponent has the highest respect and regard to the order passed by the Hon'ble Tribunal and duty bound to fulfil the obligation which are assigned under the law and directions passed by this Hon'ble Tribunal in true letter and spirit.
3. That the Original Application was commenced under Suo-motu jurisdiction based on a letter petition dated 26.11.2022, submitted by Sarita Singh, Gram Pradhan of Nangla Gosai, Block Parikshitgarh, Tehsil Mawana, District Meerut. The petition alleges encroachment on land within a lake and Wildlife Sanctuary in Nagla-Gosai, Block Parikshitgarh, Tehsil Mawana, District Meerut, asserting that such encroachment is

causing substantial damage to the area's biodiversity, environmental integrity, and ecological balance.

4. It is submitted that in compliance of the order passed by this Hon'ble Tribunal, the deponent has filed status report dated 08.07.2023, 10.01.2024, 16.03.2024, 08.07.2024, 15.07.2024 and 29.08.2024. pertaining to the action taken against the encroachment over lake.
5. That on 16.07.2024, the matter was listed before the Hon'ble Tribunal for the consideration of report dated 15.07.2024. However, the Hon'ble Tribunal passed the following order, the relevant paras reproduced herein under:

"4. For the purpose of present case, we find that first of all, the area of lake which has been illegally encroached, should be cleared by taking appropriate steps by concerned authorities."

"5. District Magistrate stated that appropriate action shall be taken within four weeks. Let him file an updated Status Report, after taking appropriate action for restoration of lake area as per revenue record within five weeks."

6. That on 04.09.2024, the matter was listed before the Hon'ble Tribunal for the consideration of report dated 29.08.2024. However, the Hon'ble Tribunal passed the following order, the relevant paras reproduced herein as under:

18. On 16.07.2024, District Magistrate appeared before Tribunal and stated that appropriate action shall be taken within four weeks. Hence, time prayed by him was allowed and he was required to file an updated status report.

19. No report as required from the district Magistrate has been filed till date.

20. Sh. Bhanwar Pal Singh Jadon, Advocate appearing for District Magistrate, Meerut refers to a letter dated 29.08.2024 sent by the District Magistrate, Meerut to Registrar General of this Tribunal.

21. This letter is not a report to Tribunal filed in a proper way. On questioning, learned counsel appearing for District Magistrate, Meerut could not answer as to how District Magistrate can directly send a letter to Registrar General in a matter which is pending for consideration before Tribunal on judicial side. We are not in a position to consider above letter of any consequence in the present proceedings and for all purposes the position as on today is that no report has been submitted by District Magistrate.

OATH COMMISSIONER
SINGH
Advocate
Meerut

22. We also make it clear that in future if any report is filed by any authority directly to Tribunal, and that too not in the form of an affidavit, the authority concerned shall personally remain present in Tribunal or the said document shall be filed in accordance with the rules through Advocate representing such authority.

23. It is pointed out to us that if some reply is to be filed, rules of Tribunal refer to written statement and not an affidavit. We make it clear that when written statement is to be filed, the same should be filed in the manner written statement is to be drafted by giving para wise reply of document to which written statement is being filed and it should be verified as per the rules. Otherwise, document must be on affidavit and somebody should take responsibility of the facts asserted in said document.

24. We direct District Magistrate to file appropriate report within one week failing which he shall appear in person before Tribunal on the next day."

OATH COMMISSIONER ★ JAIPAL SINGH Advocate Meerut

7. That this matter has been taken up by the deponent on highest priority and actions are being taken sincerely to cater the problem at the earliest time possible permanently. It is respectfully submitted that, in compliance of the order passed by this Hon'ble Tribunal the deponent has made direction to the SDM, Mawana to comply the order in true letter and spirit. It is further submitted that on dated 28.08.2024 the SDM, Mawana after taking the action against the encroachment, submitted a report which is reproduced herein as under: -

क0	खसरा सं0	अभिलेख खतौनी में अंकित रकबा (है0 में)	अतिक्रमण मुक्त रकबा (है0में)	अतिक्रमण युक्त रकबा (है0 में)	अतिक्रमण मुक्त कराया गया रकबा (है0 में)	यदि स्थाई कब्जा का प्रकार / रकबा (है0 में)	अन्य विवरण
1	2	3	4	5	6	7	8
1	538मि0	0.4050	0.4050	–	–	–	रकबा अतिक्रमणमुक्त है। सम्पूर्ण रकबे पर वन लगे हुए हैं।
2	569मि0	39.1150	37.4461	1.6689	0.2530	आबादी / 1.4159है0	रकबा 0.2530है0 पर मौके पर ग्रामवासी श्री अनिल पुत्र भूप सिंह द्वारा गन्ने की फसल बोई गई थी। फसल कटवाते हुए रकबे को अतिक्रमणमुक्त करा दिया गया है। फोटो संलग्न है तथा शेष रकबा 1.4159है0 पर आबादी बनी हुई है।

3	571/1/1मि	1.9600	0.9600	1.000	1.000	—	रकबा 1.000है0 पर मौके पर ग्रामवासी श्री सतीश पुत्र जगवीर द्वारा धान की फसल बोई गई थी। फसल नष्ट कराकर रकबे को अतिक्रमणमुक्त करा दिया गया है। फोटो संलग्न है।
4	572मि0	14.8840	14.0969	0.7871	0.2530है0	आबादी/ 0.5341है0	रकबा 0.2530है0 पर गन्ने की फसल बोई गई थी। फसल कटवाते हुए रकबे को अतिक्रमणमुक्त करा दिया गया है। फोटो संलग्न है तथा शेष रकबा 0.5341है0 पर आबादी बनी हुई है।
5	600मि0	14.0620	6.2370	7.8250	7.8250	—	रकबा 7.8250है0 पर बंगाली परिवारो द्वारा धान की फसल बोई गई थी। फसल नष्ट कराकर रकबे को अतिक्रमणमुक्त कराया दिया गया है। फोटो संलग्न है।
6	602/1	0.6320	0.6320	—	—	—	मौके पर ऊँची जंगली घास खडी है।
7	607/2/1	0.0250	0.0250	—	—	—	मौके पर सम्पूर्ण रकबा अतिक्रमणमुक्त है।
8	624/1मि0	0.1770	0.1770	—	—	—	मौके पर सम्पूर्ण रकबा अतिक्रमणमुक्त है।
9	622मि0	0.2280	0.2280	—	—	—	मौके पर सम्पूर्ण रकबा अतिक्रमणमुक्त है।
	09	71.4880	60.2070	11.2810	9.3310	1.9500	

8. That the above action was taken immediately to treat the pertaining problem at hand. It is submitted that the land situated in Village Nangla Gosai, Paragna Hastinapur, Tehsil Mawana, within the district boundaries, comprising a total of 9 Khasra numbers, encompassing an area of approximately 71.4880 hectares, of which 60.2070 hectares was free from any encroachment already. It is further submitted that it was found that an area measuring 9.3310 hectares had been temporarily encroached upon by the Bengali community by farming over the lake area.

9. That It is germane to mention here that in response to this encroachment, a special campaign was initiated, during which the crops unlawfully sown on the said land were removed, and the encroachments have since been successfully cleared. The encroachment was being carried out by certain families of the Bengali community, who were utilizing the Khasra number associated with the lake for agricultural purposes. The illegal occupation has now been duly removed, and the said land is currently lying

vacant. **Photograph has been annexed hereto as evidence of the clearance of the encroachment and annexed here in as ANNEXURE (1)**

10. That the Bengali community has given an affidavit also that in future they will not do any type of farming. True copy of the Affidavit given by the Bengali Community is annexed herein as **ANNEXURE (2)**

11. It is submitted that to the best of my knowledge and belief, no agricultural work is being conducted on 9.3310 hectares at present. **Hence, out of total area of lake i.e. 71.4880 Hect., 69.5380 Hect. is free from any encroachment.** It is further submitted that now 107 Hindu families of Bengali community are having encroachment (Kaccha and Pakka Houses) over the area **of 1.9500 Hect**.

12. The deponent respectfully submits that the matter is under consideration for the relocation/rehabilitation of the above stated families so that the remaining area also may be encroachment free. Therefore, the deponent beseeches a period of four months to resolve the present issue, and humbly prays for the Hon'ble Tribunal to grant the time for the same.

13. The deponent tenders sincere apology to the Hon'ble Tribunal for the previous report dated 29.08.2024 which was not filed in a proper way and states that the same will be not repeated in the future. The Reports will be file in a proper format in accordance to the Hon'ble Tribunal directions.

14. I state that everything stated above has been stated by me in my official capacity on and derived from the official records and I state that nothing material has been concealed therefrom.

15. Hence, the present affidavit is being filed for the kind consideration and perusal of this Hon'ble Tribunal.

11/9/2024

DEPONENT

VERIFICATION: -

Verified at Meerut on this ______ day of September,2024 that the contents of the above affidavit from paragraphs 1 to 15 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

11/9/2024

DEPONENT

OATH COMMISSIONER JAGPAL SINGH Advocate Meerut

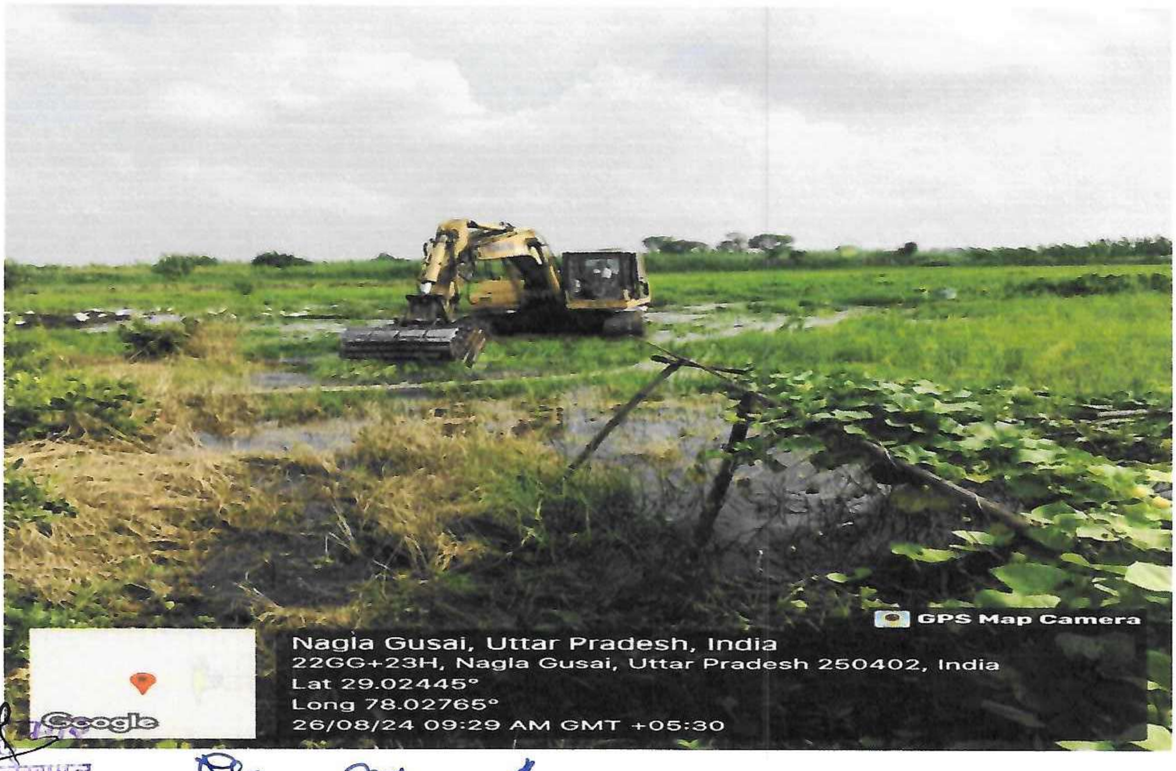
Serial No. 72 Complex No. 129, Certified that Shri Deepak Meena Identified by Shri J. P. Singh Made this affidavit before me on ... 12.9.2024.

Identified Mr. Deepak Meena,

जगपाल सिंह एडवोकेट
चैम्बर नं0-40, कलेक्ट्रेट बार (बरामदा) कचहरी, मेरठ, मो0-9837805162

ANNEXURE 1 6

ग्राम नंगला गोसाई



लेखपाल

ग्राम नंगला गोसाई झील की भूमि

अजय कुमार
लेखपाल
क्षेत्र ....

TEH(M)

SDM(M)

ग्राम नंगला गोसाई झील की भूमि

लेखपाल
क्षेत्र ....

ग्राम नंगला गोसाई झील की भूमि

अनुज कुमार
लेखपाल

Tehs(N)

SDM(N)

ग्राम नंगला गोसाई झील की भूमि

अक्षय कुमार
लेखपाल

ग्राम नंगला गोसाई झील की भूमि

अजय कुमार

N/T

Tah(M)

SDM(M)

ग्राम नंगला गोसाई झील की भूमि

अजय कुमार

ग्राम नंगला गोसाई झील की भूमि

अजय कुमार
लेखपाल

भारतीय गैर न्यायिक

भारत

दस रुपये रु.10

TEN RUPEES Rs.10

सत्यमेव जयते INDIA

INDIA NON JUDICIAL

NOTARIAL NOTARIAL

NOTARY GOVT OF U.P.

UTTAR PRADESH

90AE 910302

शपथ पत्र

समक्ष :– सक्षम अधिकारी महोदय मवाना।

शपथ पत्र ओर से समस्त हिन्दू बंगाली परिवार ग्राम नंगला गौंसाई, परगना किठौर, तहसील मवाना, जनपद मेरठ निम्न प्रकार है :–

1. यह कि हम समस्त हिन्दू बंगाली परिवार देश विभाजन के समय से ग्राम नंगला गौंसाई, परगना किठोर, तहसील मवाना, जिला मेरठ में शरणार्थी हैं।
2. यह कि हम समस्त हिन्दू बंगाली परिवारों द्वारा अपने सामर्थ के अनुसार ग्राम नंगला गौंसाई, परगना किठौर, तहसील मवाना, जनपद मेरठ में स्थायी अथवा अस्थायी मकान बनाये हुये है तथा ग्राम के अन्तर्गत रिक्त झील की भूमि पर खेती करके अपने परिवारों का पालन पोषण करते हैं इसके अतिरिक्त हमारे पास आजीविका का कोई पर्याप्त साधन नही है।
3. यह कि ग्राम नंगला गौंसाई की ग्राम प्रधान श्रीमती सरिता द्वारा हमे प्रश्नगत भूमि से बेदखल किये जाने हेतु माननीय राष्ट्रीय हरित न्यायाधिकरण दिल्ली में ओ0ए0 सं0 595/2022 योजित किया गया है।

रमेन राय

मनोज राय

स्टाम्प का मूल्य, अंकन .... 100 ....

खरीददार का नाम रमेन राय पुत्र राम चन्द्र

पता ... ग्राम ... [illegible] नवादा

लेखपत्र का प्रकार एवं मूल्य

एवं स्टाम्प पैनल का प्रयोजन ... जिला मेरठ

स्टाम्प विक्रेता का नाम

लाईसेन्स संख्या, एवं

विक्रय स्थल का नाम

विक्रय का दिनांक

पूनम स्टाम्प विक्रेता
कलैक्ट्रेट 10/04/24
ला० सं० – 05 / 2016

4. यह कि माननीय राष्ट्रीय हरित न्यायाधिकरण देहली द्वारा ओ0ए0 सं0 595/2022 के अन्तर्गत हमें बेदखल किये जाने के आदेश पारित किये गये हैं जिसके सम्बन्ध में प्रशासन व वन विभाग स्तर से हमारे विरूद्ध कार्यवाही करते हुये हमारे द्वारा झील की भूमि पर लगायी गयी फसल को पूर्णतया नष्ट कर दिया गया है तथा प्रशासन व वन विभाग हमारे स्थायी अथवा अस्थायी मकानों को भी ध्वस्त करने की फिराक मे है।
5. यह कि तहसील स्तर से हमारे विरूद्ध कार्यवाही करते हुये हमारे द्वारा झील की भूमि पर लगायी गयी फसल को पूर्णतया नष्ट कर दिया गया है जिसके सम्बन्ध में हमें किसी प्रकार की कोई आपत्ति नही है चूंकि हम कानून को मानने वाले सभ्य हिन्दू बंगाली परिवार हैं तथा सरकारी कार्य में बाधा उत्पन्न करने की हमारी कोई मंशा नही है। भविष्य मे हम बंगाली परिवारों द्वारा झील की भूमि पर किसी प्रकार की खेती नही की जायेगी।
6. यह कि हम समस्त हिन्दू बंगाली परिवार लगभग 40—50 वर्षो से ग्राम नंगला गौंसाई परगना किठौर तहसील मवाना जिला मेरठ में शरणार्थी हैं तथा तत्समय आवासहीन होने के कारण ग्राम प्रधान पति के पिता द्वारा ही हम लोगों को यह भूमि रहने के लिये दी गयी थी कठिन परिश्रम से हमने अपने परिवार के सिर के ऊपर कच्चे पक्के मकान बनाकर रह रहे हैं। यदि प्रशासन व वन विभाग द्वारा हमारे पुर्नस्थापित किये बिना कच्चे पक्के मकानों को ध्वस्त किये जाने से सम्बन्धित कार्यवाही की जाती है तो हम समस्त हिन्दू बंगाली परिवार बेघर और आवासहीन हो जायेंगे। हमारी दयनीय स्थिति को देखते हुये जब तक हमारा अन्य किसी स्थान पर रहने की व्यवस्था न हो जाये तब तक हमारे मकानों को ध्वस्त न किया जाये।

NOTARY Ashok Kumar Advocate R.No. (24) 2008 Mawana (Mrt.) GOVT. OF U.P.

यह कि हम समस्त हिन्दू बंगाली परिवार शपथ पूर्वक बयान करते हैं कि धारा 1 ता 6 हमारे निजी ज्ञान व विश्वास में सब सत्य है कोई बात झूठ अथवा छिपायी नही गयी है। ईश्वर हमारी मदद करे।

ह0 शपथकर्ता

दिनांक 10.09.2024

समस्त हिन्दू बंगाली परिवार

नि.अं. आलोमती w/o किशन

नि.अं.

रमेन राय 9627538392

साधन

Laxman

नि.अं. तारका

रमेश

विश्वजीत

श्यामल

ATTESTED
Ashok Kumar
Advocate
Public Notary
Mawana (Meerut)

अमल हालदार
बीमाल
विजय मण्डल
विप्लव मण्डल
हीरालाल
अजय
राजू
ओमप्रकाश
मनजीत
मुकेश
संजय
परमजीत
पवन
नि. अ. भोला
नि. अ. शुभरतन
नि. अ. अनीता
अभिजीत
शेपन
माईकल
विपुल
नि. अ. शंकर
विपूल

राम मण्डल
कमलेश
नि. अ. प्रदीप
नि० अ० हरिपद
नि० अ० आशा
नि० अ० उपेन
नि० अ० रेजु
नि० अ०
हिरा लाल
मुकेश राम
नि० अ०
प्रतीश
नि अ० किशन

NOTARY GOVT. OF U.P. Ashok Kumar